

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 23793/2016

STATE OF U.P AND ORS.

Petitioner(s)

VERSUS

OM PRAKASH

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

WITH

SLP(C) No. 24902/2016

SLP(C) No. 24916/2016

SLP(C) No. 24929/2016

SLP(C) No. 24930/2016

SLP(C) No. 24933/2016

SLP(C) No. 24945/2016

SLP(C) No. 24941/2016

SLP(C) No. 25054/2016

SLP(C) No. 25059/2016

SLP(C) No. 25137/2016

SLP(C) No. 24893/2016

(With appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

Date : 15/12/2016 This petition was called on for hearing today.

For Petitioner(s) Ms.Shalini Kumar,Adv.

Mr. Ardhendumauli Kumar Prasad,Adv.

For Respondent(s)

Mr. Shekhar Kumar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) Nos.23793, 24902, 24930, 24933, 24945, 25137, 24893 & 24916/2016

Four weeks time as last chance is given to the respondents to file the counter affidavit. List the matter before the Hon'ble Court as per rules after expiry of four weeks.

SLP(C) No.24929/2016

The respondent No.1 shall be at liberty to file the counter affidavit within a period of four weeks.

Four weeks time as last chance is given to the Ld.counsel for the petitioner to comply with the terms of the order dated 07.10.2016 of this Court in respect of the respondent No.2.

SLP(C) Nos.24941, 25054 & 25059/2016

Four weeks time as last chance is given to the Ld.counsel for the petitioner to comply with the terms of the order dated 07.10.2016 of this Court in respect of the sole respondent.

List the matter again on 30.01.2017.

(M V RAMESH)
Registrar

SB